

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/876(CH)2020, IA(I.B.C)/864(CH)2020
IA(I.B.C)/881(CH)2020, IA(I.B.C)/1450(CH)2022
IA(I.B.C)/1451(CH)2022, IA(I.B.C)/1762(CH)2022
IA(I.B.C)/2755(CH)2023, IA(I.B.C)/2880(CH)2023
IA(I.B.C)/2945(CH)2023, IA(I.B.C)/2948(CH)2023
IA(I.B.C)/807(CH)2024, IA(I.B.C)/1062(CH)2024
IA(I.B.C)/1142(CH)2024

In

CP (IB) No. 197/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Versus

Agro Dutch Industries Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(2), 19(2), 60(5), 66(1), 43(1) r/w, 44 (1) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in IA No. 881/2020 : Mr. Rakshit Gupta Advocate

For the RP/Applicant in IA No.876/2020, 864/2020, 1450/2022, 1451/2022, 1762/2022, 2945/2023, 1142/2024, 807/2024, 1062/2024 & for Respondent No. 1 & 2 in IA No. 881/2020 & Respondent in IA No. 2755/2023, 2880/2023 & 2948/2023 : Dr. Rajansh Thukral with Dr. Surekha Thukral and Mr. Sidharth Thukral, Advocates

For the Respondent No. 5 in IA No.864/2020 : Mr. Dhruv Dewan with Mr. Vipul Joshi, Advocates

For the Respondent Nos.1,3 & 4 in IA No.1450/2022 and For the Applicant in IA No. 2948/2023 : Mr. Vaibhav Gupta, Advocate

For the Applicant in IA No. 2755/2023 : Mr. Vishav Bharti Gupta, Advocate

For the Applicant-CoC in IA No. 2880/2023 : Mr. Kamal Satija Advocate

For the Respondent No. 2 Bank of India in IA No. 2945/2023 : Mr. Vinish Singla, Advocate

For the Respondent No.9 ICICI Bank in IA No. 2945/2023 : Mr. Atul Goyal, Advocate

For the Respondent Nos.1 &2 in IA No.864/2020 and For the Respondent Nos.3 & 4 in IA No.881/2020 : Mr. Alok Kumar with Mr. Sumit Puri & Ms. Deepti Bhardwaj, Advocates

For the Respondent No.3 in IA No.881/2020 and Respondent in IA Nos.864/2020 & 876/2020. 876/2020 : Mr. Yash Pal Gupta, Advocate

ORDER

IA(I.B.C)/1062(CH)2024

This application has been filed for placing on record the 46th Progress Report for the period 01.03.2024 to 31.03.2024. The same is taken on record subject to just exceptions. Thus, ***IA(I.B.C)/1062(CH)2024 is disposed of accordingly.***

IA(I.B.C)/807(CH)2024

This application has been filed for placing on record the 45th Progress Report for the period 01.02.2024 to 29.02.2024. The same is taken on

record subject to just exceptions. Thus, ***IA(I.B.C)/807(CH)2024 is disposed of accordingly.***

IA(I.B.C)/864(CH)2020

Written submissions on behalf of the R-1 & R-2 has been filed vide diary No.01793/14 dated 07.05.2024. The same is taken on record.

Written submissions on behalf of the applicant has been filed vide diary No.01793/13 dated 10.04.2024. The same is taken on record.

Heard the arguments advanced by the Ld. counsel for the Resolution Professional as well as State Bank of India and Union Bank of India. The arguments on behalf of all the concerned counsels are part heard and for continuation of hearing and for rebuttal of the arguments, post this matter 27.05.2024.

IA(I.B.C)/881(CH)2020

Written submissions on behalf of the applicant-SBI has been filed vide diary No.01781/12 dated 03.05.2024. The same is taken on record.

Written submissions on behalf of the R-3 & R-4 has been filed vide diary No.01781/13 dated 07.05.2024. The same is taken on record.

List on 27.05.2024.

IA(I.B.C)/2945(CH)2023

The reply of R-2-Bank of India has been filed vide diary No.03953/16 dated 19.03.2024. The same is taken on record. The reply of R-9 has been filed vide diary No.03953/17 dated 20.03.2024. The same is also taken on record.

List on 27.05.2024.

IA(I.B.C)/876(CH)2020, IA(I.B.C)/1450(CH)2022,
IA(I.B.C)/1451(CH)2022, IA(I.B.C)/1762(CH)2022,
IA(I.B.C)/2755(CH)2023, IA(I.B.C)/2880(CH)2023,
IA(I.B.C)/2948(CH)2023, IA(I.B.C)/1142(CH)2024.

List on 27.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)